

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
IB/637/ND/2023

IN THE MATTER OF:

Kalpa Commercial Limited	...	Applicant
Versus		
Meratask Enterprises Private Limited	...	Respondent

Under Section 7 IBC, 2016

Order delivered on 22.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Deepanshu Kapoor
For the Respondent : Adv. Sonam Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Kalpa, Proxy Counsel for the Applicant is present through VC. Ms. Sonam Jain Learned Counsel for the Respondent is present through VC. Learned Counsel for the Applicant submitted that Applicant engaged new counsel and seeks some time to argue this matter. This Tribunal is directed the Respondent to file reply within one week vide order dated 12.04.2024. Till date the same has not been complied with. Further, Counsel for the Respondent submitted that settlement talks are going on. However, Counsel for the Applicant dispute the same. Chance to file reply stands closed. List the matter on **14.08.2024** for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)